

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

No: 27

Dated: 23.02.2016

The Hon'ble High Court in its deliberations held on the 14th day of February, 2016 has resolved to direct all the Judicial Officers to stick to the entitlement of fuel as provided under the rules even though they act in dual capacities.

In compliance with the above, it is impressed upon all the Judicial Officers of the State to comply with the direction of the Hon'ble Court in letter and spirit.

By Order


(M. K. Hanjura)
Registrar General

No. 39894-121/RG

Dated : 23.02.2016

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Jammu,
3. Registrars (Judicial), High Court of J&K, Jammu/Srinagar,for information and necessary action.
4. All the Principal District & Sessions Judges, for information and necessary action, with the request to circulate the same amongst all the Judicial Officers, in their respective District, for its strict compliance.
- ✓ 5. Incharge, NIC, High Court Wing Jammu, for uploading the same on the High Court Website.
6. Office record.


Deputy Registrar (GS)